

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-216**  
IB-142(ND)/2020

**IN THE MATTER OF:**

Toshiba Tec Singapore Pvt Ltd.

**Vs.**

Global Infonet Distribution Pvt Ltd. KNM

...APPLICANT

...RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 17.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant

: Mr. Vijay Nair, Mr. Rajesh, Ms. Ananya Kuthiala, Advocates

For the Respondent

: Mr. Ashok Kumar Anchalia, Mr. Ketan Madan, Mr. Himanshu  
Harbola, Advocates

For the Intervener

:

**ORDER**

Counsel for both the sides are present. The Counsel for the Operational Creditor is directed to serve copy of the petition along with documents within two working days. Thereafter, within three weeks. The Counsel for the Corporate Debtor will file reply by circulating copy to the other side. The Operational Creditor is at liberty to file rejoinder, if any. Matter is listed for final submissions.

List on 28<sup>th</sup> April 2020.



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**